

ITEM NO.14

COURT NO.5

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 1021/2019 in C.A. No. 4541/2019

NEELAM PRAVEEN SINGH BHADAURIYA

Petitioner(s)

VERSUS

PRAVEEN SINGH RAMAKANT BHADAURIYA

Respondent(s)

(FOR ADMISSION)

Date : 30-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Rajesh Aggarwal, AOR
Ms. Mridul Aggarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner-wife alleges that as per Settlement (vide order dated 01.05.2019) the respondent-husband has not paid the amount of Rs. 10,00,000/- (Rupees ten lakhs) by way of cheque and in spite of the presentation of the cheque before the Bank number of times the same got dishonoured on account of insufficient funds. It is also stated that the respondent has also not paid additionally a sum of Rs. 3,00,000/- as agreed deposited in the name of the daughter.

Issue notice.

The respondent is directed to be present before the Court on 15.11.2019.

List the matter on 15.11.2019.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER